CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

Original Application No. 472 of 2018

This the 16th day of November, 2018

<u>Hon'ble Ms. Manjula Das, Member-J</u> Hon'ble Mr. Devendra Chaudhry, Member-A

Vivek Rishi, aged about 32 years, S/o Rishi Pal Singh, presently posted as an Inspector office of Commissioner of GST & C Audit-II Commissionerate, 6th Floor, 692, MHU Complex, Nandanam Chennai-600035. Permanent address Rishi Kutir, Shanti Vihar, Near Madhya Ganga Nehar Colony, Chakkar Road, Bijnor (U.P.)

.....Applicant

By Advocate: Sri Abdul Fazal Jaffary

Versus.

- 1. The Union of India through the Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi.
- 2. The Central Board of Indirect Taxes & Customs through its Chairman, Government of India, New Delhi.
- 3. The Director General of Human Resources Development, HRM-II, DGHRD, Central Board of Excise and Customs, 409/8 Deep Shikha Rajendra Place, New Delhi.
- 4. The Chief Commissioner, Cadre Controlling Authority hereinafter referred as CCA, Central Goods Services Tax and Central Excise, Lucknow zone.
- 5. The Chief Commissioner, Tamilnadu & Puducherry zone, 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai 600034.

.....Respondents.

By Advocate : Sri Mohd. Kamal Khan

ORDER (Oral)

Heard the learned counsel for the applicant as well as learned counsel for the respondents and perused the records.

2. The grievance of the applicant made in this O.A. is that he has been transferred from Chennai zone to Lucknow zone vide order dated 19.1.2018 wherein the name of the applicant finds place at sl. No. 8. However, subsequently after few days the said transfer order has been cancelled by Joint Commissioner, Cadre Controlling Authority, O/o Principal Chief Commissioner, CGST & CX and Service Tax, Lucknow zone, 7-A Ashok Marg, Lucknow vide order dated 25.1.2018. Being

aggrieved, the applicant has filed the instant O.A. before this Tribunal challenging the order dated 25.1.2018.

- 3. We noted that the applicant did not approach the appropriate authority against the cancellation order dated 25.1.2018 before rushing to this Tribunal by not exhausting the alternative remedy available to him under the relevant rules.
- 4. In view of the above, without going into the merits of the case, we dispose of this O.A. with a direction to the applicant to prefer a detailed comprehensive representation for ventilating his grievance to the competent authority within a period of 15 days from the date of receipt of certified copy of this order, who shall consider and decide the same by passing a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of such representation. It is made clear that the decision so taken shall be communicated to the applicant forthwith. No costs.

(Devendra Chaudhry) Member-A (Ms. Manjula Das) Member-J

Girish/-